

The Clinical Establishments Rules 2012, under the above mentioned Act, provide as under :

- The clinical establishments shall display the rates charged for each type of services provided and facilities available at a conspicuous place in the local as well as English language.
- The clinical establishments shall charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government from time to time in consultation with the State Governments.

#### **Medical students in the country**

219. SHRI C.P. NARAYANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of medical universities functioning in India as on date;
- (b) how many of them are in private sector;
- (c) the number of medical colleges in the country and how many of them are privately run;
- (d) the intake of medical graduate students in these colleges and how many of them are girls;
- (e) how many of these students are enrolled in private institutions; and
- (f) how many medical students graduate every year?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) As per information received from Medical Council of India (MCI) there are twenty seven Medical Universities functioning in India. Out of 27 Medical Universities, 14 are in private sector.

(c) There are 387 medical colleges including six new AIIMS in the country upto 30.06.2014. Of these, 205 medical colleges are privately run and 5 out of them are not functioning as on date.

(d) and (e) Total intake capacity in these medical colleges is 51,979 MBBS seats. However, no separate data in respect of girls' students is maintained in the Ministry. There are 25,905 number of medical students enrolled in private medical institutions in India.

(f) The Medical Council of India has informed that they do not seek such information from the medical colleges.